

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Review Petition No. 20/RP/2024**

Subject : Petition for review of Order dated 30.04.2024 passed in Petition No. 114/MP/2023 under Section 94(1)(f) and Section 94(2) of the Electricity Act, 2003, read with Regulation 52(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 and Section 114 read with order 47 Rule 1 of the Code of Civil Procedure, 1908.

Date of Hearing : **29.8.2024**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member

Petitioner : Central Transmission Utility of India Limited (CTUIL)

Respondent : Soltown Infra Private Limited (SIPL) & Ors.

Parties Present : Shri Alok Shankar, Advocate, CTUIL  
Shri Kumarjeet Ray, Advocate, CTUIL  
Shri Parinay Deep Shah, Advocate, SIPL  
Ms. Shikha Ohri, Advocate, SIPL  
Shri Kartik Sharma, Advocate, SIPL

**Record of Proceedings**

At the outset, learned proxy counsel for both the Review Petitioner prayed for an adjournment on account of the non-availability of the arguing/lead counsel. Learned counsel for the Respondent requested to list the matter in the first week of September 2024.

2. The Review Petition will be listed for the hearing on **9.9.2024**.

**By order of the Commission**  
Sd/-  
**(T.D. Pant)**  
**Joint Chief (Law)**